

Telecom Regulatory Authority of India

A-2/14, Safdarjung Enclave New Delhi – 29

File No. 409-18/2005-FN

Date: 16th November 2005

To,

BSNL, MTNL, Aircel Limited, Aircel Cellular Ltd.,
Bharti Cellular Ltd., BPL Mobile Cellular Ltd.,
Hexacom India Ltd., Hutchison Tele com East Ltd.
Idea Cellular Ltd., Reliance Telecom Ltd.,
Spice Communication Pvt. Ltd.

Subject: Direction under section 13 read with paras (ii), (iii) and (iv) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act 1997 in Compliance of Hon'ble TDSATs order dated 11th November 2005

Sir,

Whereas, Hon'ble TDSAT, vide its Order dated 11th November 2005 in Appeal No. 48 of 2004(COAI & Ors. Vs BSNL, MTNL & TRAI) directed TRAI, to lay down the arrangements regarding reciprocity in the billing, within a period of 15 days from the date of the Order;

Whereas, it is assumed that in compliance of the Hon'ble TDSAT's Order, BSNL and MTNL will implement CDR based billing at all Level-II TAX within a period of 90 days from the date of the Order;

Now therefore, in exercise of the powers vested in it under section 13 read with section 11(1) (b) (ii), (iii) and (iv) of the Telecom Regulatory Authority of India Act 1997 and in compliance of Hon'ble TDSAT's direction to TRAI as contained in Para 47 of the order dated 11.11.2005, the Authority hereby directs BSNL, MTNL and other service providers to maintain reciprocity in the billing by way of adopting the same method for making and receiving the payments i.e. if CDR based billing is used for making

payments then the same should be used for receiving payments and if MCU based billing is used for making payments then the same should be used for receiving payments.

BSNL, MTNL and other service providers are also directed to furnish compliance report latest by 22.11.2005.

This issues with the approval of the Authority.

Thanking you,

**Yours Faithfully
(R.K.Bhatnagar)
Advisor**